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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA. 350/389/2017

Date of Order: 26.03.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Amitava Gangopadhyay, son of late
Baidyanath Gangopadhyay, working as
Sr. Trackman(UG), South Eastern Railway
Adra, residing at Raghunathpur, Sarkar
Para, P.O & P.S.- Raghunathpur, Dist-
Purulia, Pin- 723 133.

.....Applicant.

-vs-

1. Union of India, through the General Manager, South Eastern Railway, 11A Garden Reach, Kolkata 700 043.
2. The Divisional Railway Manager, Adra Divisional Administration, South Eastern Railway, Dist- Purulia, Pin- 723121.
3. The Sr. Divisional Personnel Officer, South Eastern Railway, Adra Division, Adra, Dist- Purulia-723121.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard Mr. N. Roy, learned counsel for applicant at length.

2. The applicant has prayed for the following relief in the instant application:

"8(a) To issue direction upon the respondent to give the dues disbursement of arrear payment with effect from 08.02.2013 to 03.03.2015 forthwith.

(b) To issue further direction upon the respondent to give interest to the applicant forthwith.

Ans

(c) To issue further direction upon the respondent to dispose of the representation made by the applicant, though his learned Advocate dated 28.9.16, 27.11.15 forthwith.

(d) Any other order or orders as the Learned Tribunal deem fit and proper.

(e) To produce connected departmental record at the time of hearing."

3. Learned counsel for applicant submits that, although in compliance of the order of the Tribunal dated 25.07.2014, the applicant has joined in the earlier post as UG Trackman, his present prayer is for release of arrears of salary.

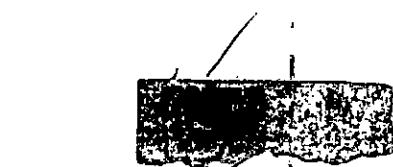
Learned counsel for applicant further refers to an application dated 28.09.2016 (Annexure A-4 to the OA) from the applicant addressed to the Medical Director of S.E. Railway in which, however, there is overwriting on his prayer for release of arrear salary.

4. Hence, liberty is given to applicant to file a comprehensive representation to the concerned respondent authority within a period of 4 weeks from the date of receipt of a copy of this order and the respondent authority is directed, after receipt of such representation to dispose of the same by passing a reasoned and speaking order, within a further period of 4 weeks from the date of receipt of such representation. The decision so arrived at, shall be communicated to the applicant immediately thereafter.

5. We make it clear that, we have not gone into the merits of this case and decisions are to be taken as per the extant rules and regulations as applicable to the respondent authority.

hsl

6. With this observation, OA is disposed of. No costs.



(Dr. Nandita Chatterjee)
Member (A)

pd

P

(Manjula Das)
Member (J)

